

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI**

**O.A No. 3272/2019**

this the 18<sup>th</sup> day of November, 2019

**Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Prem Pal  
S/o Sh. Ram Prakash,  
Age about 62 years,  
Retd. as Guard,  
R/o- C/o Bhagwat Prasad,  
House No. 180, Uttam Nagar,  
Delhi-110059

....Applicant

(By Advocate : Mr M S Reen)

**Versus**

Ministry of Railways & others : through

1. The General Manager  
Northern Railway,  
Baroda House,  
New Delhi

2. The Divisional Railway Manager,  
Northern Railway,  
Moradabad Division,  
Moradabad (U.P.)

....Respondents

(By Advocate: Mr Krishan Kant Sharma)

**O R D E R (O R A L)**

**Ms. Aradhana Johri, Member (A):**

Heard Mr M S Reen, learned counsel for the applicant.

Issue notice to the respondents. Mr Krishan Kant Sharma, learned counsel accepts notice on behalf of respondents.

2. The applicant, Mr Prem Pal, retired as guard under Respondent no. 2 Divisional Manager Northern Railway,

Moradabad. He has claimed that calculation of his leave is incorrect and he is entitled to encashment which he has not got. To this effect, he has given several representations last of which was on 16.09.2019. The respondents have passed an order on 26.12.2018, in which they have stated that leave of 300 days was not accumulated. Respondents are directed to get the leave record re-checked by the competent person within a period of three months and in case any leave has been found due for which encashment has not already been given, encashment may be done. OA is disposed of at the admission stage itself. No costs.

**(Aradhana Johri)**

**Member (A)**

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